

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 89 of 2011

Dated : 29th August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Chhattisgarh State Power Distribution Co. Limited ... Appellant(s)

Versus

Chhattisgarh State Power Generation Co. Ltd. & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. K. Gopal Chaudhary with
Mr. A. Bhatnagar (Rep.)

Counsel for the Respondent(s): Mr. M.G. Ramachandran, Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.6
Ms. Suparna Srivastava for R.1, 2 & 5

ORDER

It is submitted by the learned counsel for the Appellant that all the Respondents have been served and affidavit of service has been filed.

Ms. Suparna Srivastava, the learned counsel, undertakes to file Vakalatnama on behalf of Respondent Nos. 1, 2 & 5 and Mr. Anand K. Ganesan, the learned counsel, undertakes to file Vakalatnama on behalf of Respondent No.6 and they seek some time to file the reply.

Post the matter on **17.10.2011**. In the meantime, the learned counsel for the Respondents are directed to file the reply after serving copy on the other side.

(V.J. Talwar)
Technical Member
Ts/ks

(Justice M. Karpaga Vinayagam)
Chairperson